



ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 4122/2024

SADIQ

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY IA NO. 128934/2026 IN CLR. A. NO. 680/2024
AND IA NO. 131326/2026 IN CRL. A. NO. 4155/2024
ARE LISTED UNDER THIS ITEM]

WITH

Crl.A. No. 680/2024 (II)

IA No. 128934/2026 - GRANT OF BAIL

Crl.A. No. 4155/2024 (II)

IA No. 131326/2026 - GRANT OF BAIL

Date : 27-05-2026 This appeal was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

Mr. Farrukh Rasheed, AOR
Ms. Shifa, Adv.
Mr. Seraj Ahmed, Adv.
Ms. Harshita Singhal, Adv.
Mr. Shakil Ahmed, Adv.

For Respondent(s) : Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made
the following

O R D E R

IA No. 128934/2026 in CrI. A. No. 680/2024 & IA No.131326/2026 in CrI. A. No.4155/2024:

The applicants in the above listed applications have been convicted by the trial Court for the offences punishable under Sections 148, 149, 302 and 307 of the Indian Penal Code, 1860, and have been sentenced to undergo life imprisonment.

The appeals preferred by the applicants challenging the conviction, before the High Court, came to be dismissed. Aggrieved by the same, they are before us.

It is not in dispute that the sentence, insofar as the co-accused is concerned, is suspended. We are also conscious of the fact that the occurrence was of the year 1996, and the applicants are already under incarceration for quite sometime.

Considering the above, we are inclined to suspend the sentence of the applicants, and grant bail to them, during the pendency of these appeals.

Accordingly, the sentence imposed upon the applicants stand suspended, and they are granted bail, subject to the terms and conditions that may be imposed by the trial Court, during the pendency of the appeal.

The applications are accordingly, allowed.

List the appeals for hearing in due course.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR